

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 125**

**COMP.APPL/120 (CH) 2023**  
**And**  
**CP No. 188/Chd/Pb/2018**

**IN THE MATTER OF:-**

**Hardev Singh**

...

**Petitioner:**

**Versus**

**Mithila Mailables Pvt. Ltd.**

...

**Respondent**

**Under Section: 241(l), 242(4), CA 213**

**Rule: 11 NCLT, Rules 2016**

**Order delivered on 12.07.2024**

**CORAM:**

**SHRI. UMESH KUMAR SHUKLA,  
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,  
HON'BLE MEMBER (J)**

**PRESENT:**

**For the Petitioner in** : Mr. Subhash Saini, PCS  
**COMP.APPL/120 (CH) 2023**  
**and CP No.**  
**188/Chd/Pb/2018**

**For the Respondents in** : Mr. Anand Chhibbar, Senior Advocate  
**COMP.APPL/120 (CH) 2023** with Ms. Swati Vashisth, PCA  
**and CP No.**  
**188/Chd/Pb/2018**

**ORDER**

This matter is taken up on special mentioning.

**COMP.APPL/120 (CH) 2023**

This application has been filed by the petitioner for seeking some direction against the respondents. Mr. Anand Chhibbar, Senior Advocate has accepted the notice on behalf of respondents. Reply to the application be filed within two weeks with a copy in advance to the counsel opposite. Rejoinder

thereto, if any, be filed within two weeks thereafter with a copy in advance to the counsel opposite.

Let this matter be listed on 09.08.2024.

**CP No. 188/Chd/Pb/2018**

Let this matter be posted on 09.08.2024.

**Sd/-**

**(UMESH KUMAR SHUKLA)  
HON'BLE MEMBER (T)**

**Sd/-**

**(HARNAM SINGH THAKUR)  
HON'BLE MEMBER (J)**